

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Original Application No. 931 of 1998  
MISC. APPLICATION NO. 919/98

New Delhi, this the 25th day of September, 1998

HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER (J)  
HON'BLE SH. K MUTHUKUMAR, MEMBER (A)

1. Industrial Training Centres  
Employees Union Basic Training  
Centre, PUSA, New Delhi,  
Through Mr. Charanjeet Singh,  
General Secretary of the Union.

2. Mr. Anil Malik, President of  
Industrial Training Centres  
Employees Union Basic Training  
Centre, PUSA, New Delhi.

APPLICANTS.

(By Advocate : None)

Versus

Union of India, through

1. The Secretary (Labour),  
Ministry of Labour, Sharam  
Shakti Bhawan, 2nd & 4th Floor,  
New Delhi.

2. The Director General Govt. of  
India Ministry of Labour  
(DGE&T), Sharam Shakti Bhawan,  
2nd & 4th Floor, New Delhi.

3. The Chief Secretary,  
Secretariat, 5, Alipur Road,  
Sham Nath Marg, Delhi.

4. The Director, Directorate of  
Training & Technical Education  
Vikas Bhawan, I.P. Estate, New  
Delhi - 110002.

RESPONDENTS.

(By Advocate :-None.)

ORDER (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

None for the applicants even on the second call.

This case was listed on 6.5.1998 and the applicants  
Association were directed to furnish some details in  
respect of staffing pattern. Thereafter the case was  
listed on 6.7.1998 but none had appeared on behalf of  
applicants and no details had been furnished as called.

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for. The case was again listed on 29.7.1998 and the story was repeated. On 10.9.1998, Sh. D S Mahendru, learned proxy counsel for Mrs. Abhy Kulkeshtra for the applicants, had prayed that some more time may be given. Accordingly, the case was listed today.

Even today none has appeared for the applicants and no details have been furnished, as called for by applicants on 6.5.98. It appears that the applicants are not interested in pursuing this OA in the Tribunal. In the circumstances, OA stands dismissed at the admission stage itself. No order as to costs.

  
(K MUTHUKUMAR)  
MEMBER (A)

  
(SMT. LAKSHMI SWAMINATHAN)  
MEMBER (J)

Later on Sh. D.S. Mahendru, learned counsel appears and submits that he has been recently engaged by the applicants. He has submitted that he has filed MA No. 918/98 praying for withdrawal of OA No. 931/98. He has prayed that in view of certain new facts which have bearing on this OA, liberty may be given to file fresh proceedings, if the applicants so desire.

In the above circumstances OA stands dismissed as already ordered with liberty to the applicants to pursue their remedies in accordance with law.

  
(K MUTHUKUMAR)  
MEMBER (A)

  
(SMT. LAKSHMI SWAMINATHAN)  
MEMBER (J)

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